

Annexure 6

Name of the Corporate Debtor: Samson and Sons Builders and Developers Private Limited; Date of commencement of LIQUIDATION: 26th April 2023; List of Stakeholders as on 26.04.2023

List of Operational Creditors -Other than Workmen, Employees and Government Dues

Sl. no	Name of Creditor	Details of claim Received		Details of Claims admitted				Amount of contingent claim	Amount of any mutual dues ,that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks ,if any
		Date of receipt	Amount claimed	TotalAmount of claim admitted	Nature of Claim	Amount covered by Lien or attachment pending disposal(Y/ N)	%of share in total amount of claims admitted					
1	Stanley Selvanose	08.05.2023	18,33,368	18,21,757			0.08%			11,611		Claim not in CIRP.As per the civil suit filed by Mr. Stanley on 04.06.2016, Hon'ble Sub Court, Tvm pronounced an order in OS 94/2016 on 24.06.2017 for an amount of Rs.12,60,170 with intr @9% from 04.06.2016 to 24.06.2017 & 6% intr from dat of decree till realisation. As per the case status obtained from the e-courts website, an IA/1/2021 is pending as on 09.06.2023 in this matter which is filed by the corporate debtor on 13.12.2021
2	VJ Constructions	22.05.2023	1,34,36,943	1,34,36,943			0.62%			0		Acknowledged and replied on 25.06.2023. Form is not notarised and Basis of calculation of interest is not provided.
3	Sharon Hills Residents Association (Rakesh Chandra)	26.05.2023	1,54,03,861	0			0.00%			1,54,03,861	1,54,03,861	Acknowledged and replied on 25.06.2023. Your claim is not substantiated with the supportings, eligibility as per the provisions of IBBI (Liquidation Process) Regs 2016. Hence your claim is kept for verification.
4	Brandtech Traders	26-11-2021	9,64,615	0	Supplier	-	0.00%	-	-	9,64,615	9,64,615	Replied on 28.06.2023. Pls note that you have not submitted the claim in Form C during the liquidation period of CD. Consequently we have verified your claim in form B under CIRP period for the liquidation purpose during the liquidation process and observed that your claim of Rs 9,64,615 is not supported with the copy of the bills. Further since your claim is on account of dishonoured cheque please confirm whether you have notarized and taken the matter with appropriate legal authority before the time limit. Hence we have not considered your claim and kept it under verification for receipt of your supportings.

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		Date of receipt	Amount claimed	Total Amount of claim admitted	Nature of Claim	Amount covered by Lien or attachment pending disposal(Y/N)	%of share in total amount of claims admitted					
5	Asian Steels	04-03-2022	9,08,000	0	Supplier	-	0.00%	-	-	9,08,000	9,08,000	Replied on 28.06.2023. Pls note that you have not submitted the claim in Form C during the liquidation period of CD. Consequently we have verified your claim in form B under CIRP period for the liquidation purpose during the liquidation process and observed that your claim of Rs 9,08,000 is not supported with proper bills in the name of CD. Further there are no outstandings in your name in the books also. Hence we are unable to consider your claim in the liquidation period and kept under verification.
6	Achuth and Associates	30-04-2022	4,34,000	4,34,000	Audit Fee		0.02%			0		Since not claimed under liquidation, amount under CIRP is admitted.
7	Silpa Projects and infrastructure Pvt Ltd	04-01-2023	16,72,61,377	3,15,61,006	Secured OC		1.46%			13,57,00,371	16,72,61,377	Further to our email dated 30.06.2023 and your reply dated 30.06.2023 pls note that in form B dated 04.01.2023 you have claimed principal of Rs. 6,97,34,356 for the Nova Castle and 7,59,51,192 for the Angel Woods project totalling to 14,56,85,548 without proper supportings to substantiate your claim. Further in your belated Form C dated 26.06.2023 you have claimed an amount of Rs. 4,02,98,560 for Angel Woods Project and Rs. 3,70,00,000 for Nova Castle project with interest 89,962,817 totaling to 16,72,61,377 as against the your bill for Rs. 70,65,936 and Rs. 1,35,88,940. Since there are substantial differences in the supportings and your claims, the liquidator is considering the attached bill with interest of 8% and provisionally admitted Rs 70,65,936+Rs 135,88,940 + 8% interest from 20-08-2016 and 06-10-2016 till LCD. until further clarification and documents. Further you may note that the company is under liquidation from 26.04.2023 consequently the impact/applicability of attachment vide order no 133 of 2017 in OP No 23/2017 dated 06.01.2017 and the encumbrance certificate are yet to be clarified and informed to you separately due to the liquidation status of the company.
7	TOTAL		20,02,42,164	4,72,53,706			2.19%			15,29,88,458	18,45,37,853	